IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

TUES DAY THE TWENTY FIFTH DAY OF August ONE THOUSAND NINE HUNDRED AND EIGHTY NEVEN

: PRESENT :

THE HON BLE ME .B.N.JAYA SIMHA: VICE-CHAIRMAN AND
THE HON BLE MR.D.SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. 480 (87

L. Nagethora Rac

The Deputy Director (Admn). Office of the Director of confus operations. Andrew product, Hydergudar, Hyderabod-500 627.

2) H. Radha Kirkma. Respondent 2 to 7 are working as Jr. supervisors,

3) B. Krishma prajad. DD E unit. Office of the Director of clinics.

4) N.V. R. V. prasado Rao operations, Barkat pura. Hyderalod, A.P.

5) S. Lunkateriana Rao.

6) R. Lunkateriana Rao.

7) G. Liguram Prajad.

Application under section 19 of the Administrative Tribunals Act, 1985 praying that in the circumstances stated therein the Tribunal will be pleased to Set apide the selections made by the Reportmental Promotion Committee on 1-7-1987 for the promotion of eligible candidates to the Pott of Junior Supervisors, and consequential issue of the impugned proceedings of the and respondent No. A. 32016/1/86-Estt. (J.S.), dt. 2nd July, 1987.

DRDER OF THE TRIBUNAL

In this application the applicant seeks to question the order No.A.32016/1/86-Estt.(JS) dated 2-7-1987 passed by the Deputy Director (Admn.), Office of the Director of Census Operations, Andhra Pradesh, promoting respondents 2 to 7 as Junior Supervisors superseding the **Epstiment* claims of the applicant.

and Standing Counsel for the Central Government Mr.N.R.Dav Raj.

Admittedly, the applicant has not preferred any accordagainst the order sought to be impugned whereby his juniors

as were alleged to have been promoted. Rule 23(iv) of the

CCS(CCA) Rules 1965 provides that a Government servant may

prefer an appeal against an order which denies or varies to

his disadvantage his pay, allowances, pension or other

conditions of service as regulated by rules or by agreement;

an appeal against supersession in the matter of promotion

Mules.

Will fell within the purview of Rules 23(iv) of the CCS(CCA)

Rules. The applicant admittedly has p not preferred any

appeal against the order dated 2-7-1987. The application is

Counsel for the applicant represents that a considerable delay is anticipated in disposing of the prepresentations and appeals by the Department. We direct that the applicant shall make representation within a week from to-day i.e.

25-8-1987 and the same shall be disposed of by the Department within 8 weeks from the date of receipt of the representation. With these directions, the application is dismissed. There will be no order as to costs.

(B.N.JAYASIMHA)
Vice Chairman

D. L. Tas

(D.SURYA RAO)
Member(J)

Dated: August 25, 1987.

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